

It also mandates promoter to declare the time period within which, real estate project has to be completed. Promoter is liable for refund of amount with interest and compensation, in case he fails to complete or is unable to give possession of apartment, plot, building to homebuyers as per the terms of the agreement for sale.

RERA farther provides for punishment upto 3 years of imprisonment and/or with fine, which may extend up to ten percent of the estimated cost of the real estate project, in case the promoter fails to comply with the orders, decisions or directions issued by Real Estate Regulatory Authority or Real Estate Appellate Tribunal.

To redress the grievances/complaints/applications of homebuyers. RERA provides for an Adjudicating Officer, Real Estate Regulatory Authority and Appellate Tribunal and provides a robust mechanism for the purpose.

Allocation under 'AMRUT' scheme

3587. SHRI MOHD. ALI KHAN : Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether Government's attention is drawn to the reports that funds allocated for Atal Mission for Rejuvenation and Urban Transformation (AMRUT) scheme to States are not as per demand;
- (b) if so, the details thereof; and
- (c) whether Government is considering to raise the allocation to AMRUT scheme for early completion of developmental works in urban areas?

THE MINISTER OF STATE OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI HARDEEP SINGH PURI) : (a) and (b) Government of India launched the Atal Mission for Rejuvenation and Urban Transformation (AMRUT) on 25th June, 2015 in 500 cities across the country for a period of five years i.e. from 2015-16 to 2019-20 with focus on development of basic civic amenities in the Mission cities. AMRUT Mission is a centrally sponsored scheme with a total outlay of ₹1,00,000 crore which includes Central Assistance to the extent of ₹50,000 crore for the entire mission period. The project funds under AMRUT has already been allocated among States/Union Territories (UTs) through an equitable formula giving weightage to the urban population of each State/UT (Census 2011) and the number of statutory towns in the State/UT. Central Assistance is released to States/UTs in three instalments of 20:40:40. The first instalment of 20% was released immediately after approval of the State Annual Action

Plans (SAAPs). The second and third instalment of funds are being released on submission of requisite documents by States/UTs as per AMRUT Guidelines.

Central Assistance have been released to States/UTs whenever they submitted their claims with all requisite documents. There has been no shortage of funds to fulfil the claims of States/UTs for implementation of projects under AMRUT.

(c) The Ministry has already allocated funds to States and UTs for the entire Mission period and presently there is no proposal under consideration to raise the allocation under AMRUT.

Facilities for sanitation workers

†3588. DR. SATYANARAYAN JATIYA : Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

(a) whether the policy of equal pay for equal work is being followed for providing safety, security and pay allowances to the sanitation workers employed in Swachh Bharat Mission-Urban (SBM-U) and Smart City Mission (SCM) at par with the regular and contract workers; and

(b) the details of system put in place to ensure the payment of minimum wages, cleaning equipments for work and compliance of safety provisions under labour laws while employing sanitation workers on regular/part time/contractual basis?

THE MINISTER OF STATE OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI HARDEEP SINGH PURI) : (a) Under Swachh Bharat Mission-Urban (SBM-U) and Smart City Mission (SCM), Government of India (GoI) provide financial assistance to States/ Union Territories (UTs)/Urban Local Bodies (ULBs)/ Special Purpose Vehicles (SPVs) to promote them in providing clean and sustainable environment. The execution part of the Missions lie with States/ UTs/ ULBs/ SPVs and they are expected to comply all the labour laws regarding deployment of the work force including sanitation workers.

(b) Does not arise.

Evictions due to demolition of slums

3589. SHRI B.K. HARIPRASAD : Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

(a) the total number of slums demolished/ people evicted and the present status of rehabilitation of these evicted people; and

†Original notice of the question was received in Hindi.